

Wednesday,
20th September, 1882

ABSTRACT OF THE PROCEEDINGS

OF THE

Council of the Governor General of India,

LAWS AND REGULATIONS

Vol. XXI

Jan.-Dec., 1882

Not to be taken away.

ABSTRACT OF THE PROCEEDINGS

OF THE

Council of the Governor General of India,

ASSEMBLED FOR THE PURPOSE OF MAKING

LAWS AND REGULATIONS.

1882.

VOL. XXI.

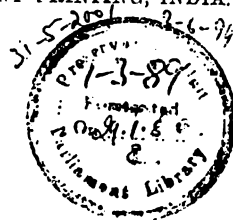
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Published by the Authority of the Governor General.

CALCUTTA:

OFFICE OF THE SUPERINTENDENT OF GOVERNMENT PRINTING, INDIA.
1883.



*Abstract of the Proceedings of the Council of the Governor General of India,
assembled for the purpose of making Laws and Regulations under the
provisions of the Act of Parliament 24 & 25 Vic., cap. 67.*

The Council met at Government House, Simla, on Wednesday, the 20th
September, 1882.

P R E S E N T :

His Excellency the Viceroy and Governor General of India, K.G., G.M.S.I.,
G.M.I.E., *presiding.*

His Honour the Lieutenant-Governor of the Panjáb, K.C.S.I., C.I.E.

His Excellency the Commander-in-Chief, G.C.B., C.I.E.

The Hon'ble J. Gibbs, C.S.I., C.I.E.

Major the Hon'ble E. Baring, R.A., C.S.I., C.I.E.

Lieutenant-General the Hon'ble T. F. Wilson, C.B., C.I.E.

The Hon'ble C. P. Ilbert, C.I.E.

The Hon'ble Sir S. O. Bayley, K.C.S.I., C.I.E.

The Hon'ble T. O. Hope, C.S.I., C.I.E.

The Hon'ble C. H. T. Crosthwaite.

The Hon'ble W. O. Plowden.

UNIVERSITIES DEGREES BILL.

The Hon'ble MR. GIBBS moved for leave to introduce a Bill to provide
for the granting of Honorary Degrees by certain Universities. He said :—

“ It will be in the recollection of the Council that the Calcutta University,
by an Act passed in 1875, has the power to grant honorary degrees. This
Act was put through the Council, the standing orders having been suspended
for the purpose, at a meeting held on the 14th December, 1875. The
speeches reported on the occasion were those of the Hon'ble Mr. Hobhouse
and Lord Northbrook, the then Viceroy, and the object of passing the Bill
through the Council thus speedily was to enable the University to confer upon
His Royal Highness the Prince of Wales, who was then in India, the honor-
ary degree of a Doctor of Laws.

“ It has now been decided, with regard to the Bill constituting the Panjáb
University, that that University also should have the power of conferring
the honorary degree of Doctor of Laws. This being the case, there remains

the two older Universities, those of Madras and Bombay, who have not this power, and it is considered advisable that it should be conferred on them. With that object I have to ask for leave to introduce a Bill; the details of the measure will be considered after consulting the Calcutta and the other two Universities."

The Motion was put and agreed to.

PANJÁB UNIVERSITY BILL.

The Hon'ble MR. GIBBS also presented the Report of the Select Committee on the Bill to establish and incorporate the University of the Panjáb.

DEKKHAN AGRICULTURISTS' RELIEF ACT, 1879, AMENDMENT BILL.

The Hon'ble MR. HOPE moved that the Bill to amend the Dekkhan Agriculturists' Relief Act, 1879, be referred to a Select Committee consisting of the Hon'ble Messrs. Gibbs and Ilbert and the Mover.

The Motion was put and agreed to.

The Council adjourned to Thursday, the 5th October, 1882.

SIMLA ;
The 20th September, 1882. }

D. FITZPATRICK,
Secretary to the Government of India,
Legislative Department.